

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,

SECTION 3, SUB-SECTION (i)]  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
Notification No. 36/2020 - Customs

New Delhi, the 5<sup>th</sup> October, 2020

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of Government of India, in the Ministry of Finance (Department of Revenue), No. 13/2020- Customs, dated the 14<sup>th</sup> February, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 119 (E), dated the 14<sup>th</sup> February, 2020, namely:-

In the said notification, in paragraph 2, in clause (1) in sub-clause (c), for the figures, letters and word "31<sup>st</sup> March, 2020", the figures, letters and words "31<sup>st</sup> March, 2021 or until such date the RoSCTL scheme is merged with the Remission of Duties and Taxes on Exported Products scheme, whichever is earlier", shall be substituted.

[F. No. 605/14/2020-DBK]

GOPAL KRISHNA JHA  
Director (Drawback)

Note: The principal notification No. 13/2020-Customs, dated the 14<sup>th</sup> February, 2020 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.119 (E), dated the 14<sup>th</sup> February, 2020.